

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/MP/2018

Subject : Petition under Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with Section 79 (1) (c) of the Electricity Act, 2003 challenging the illegal and unlawful conduct of PGCIL of wrongfully raising invoices for transmission charges upon the petitioner in a manner inconsistent with applicable regulations and orders of this Commission and seeking directions against PGCIL to comply with its statutory and contractual obligations.

Date of Hearing : 24.10.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Maruti Clean Coal and Power Limited

Respondents : Jaipur Vidyut Vitran Nigam Limited and Others

Parties Present : Shri Matrugupta Mishra, Advocate, MCCP
Shri Aashish Anand Bernad, Advocate, PTC India
Shri Paramhans, Advocate, PTC India
Ms. Swapna Seshadri, Advocate, Rajasthan Discoms

Record of Proceedings

Learned counsel for Rajasthan Discoms sought permission to file its reply during the course of the day. Request was allowed by the Commission.

2. Learned counsel for the Petitioner requested for time to file its rejoinder to the reply of Rajasthan Discoms.
3. After hearing the learned counsels for the Petitioner and Rajasthan Discoms, the Commission directed Rajasthan Discoms to file its reply during the course of day, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 7.11.2018. The Commission directed the parties that due date of filing reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**